

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

IA 248/2017, IA 249/2017, IA 209 of 2017, T.P. No. 206- A to E of 2016  
In T.P. No. 206/397-398/NCLT/AHM/2016(New)  
CA 201/2011, 232/2012, 240/2012, 167/2015, 70/2016, CA\_/2016 in  
C.P. No. 82/397-398/CLB/MB/2011(Old)




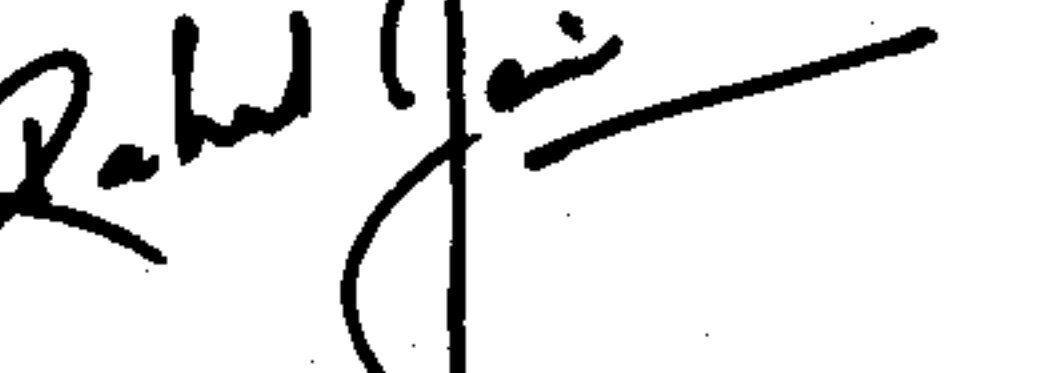
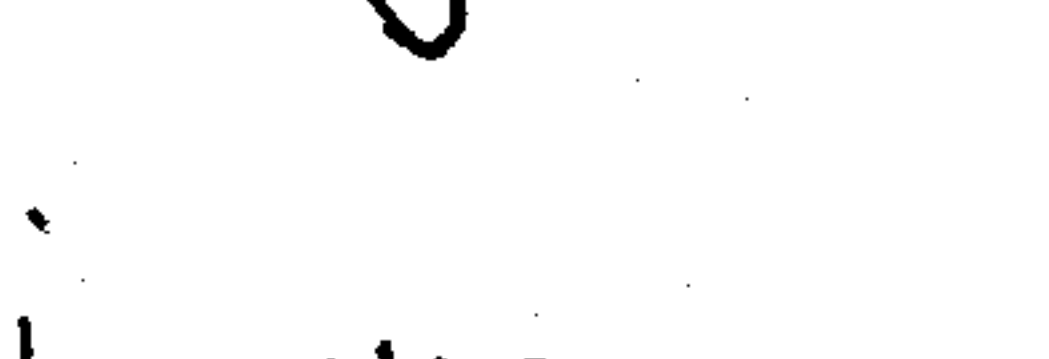

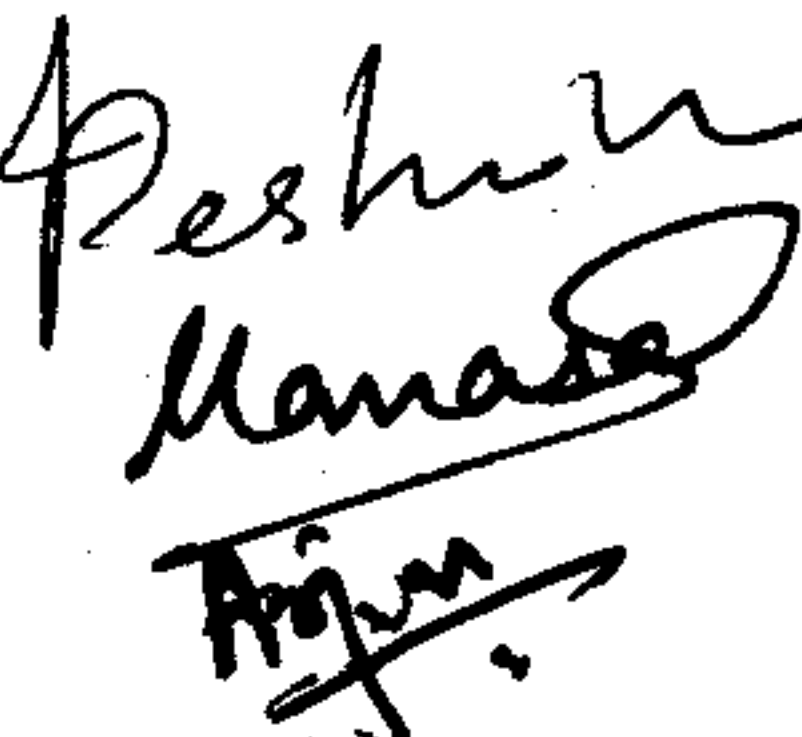
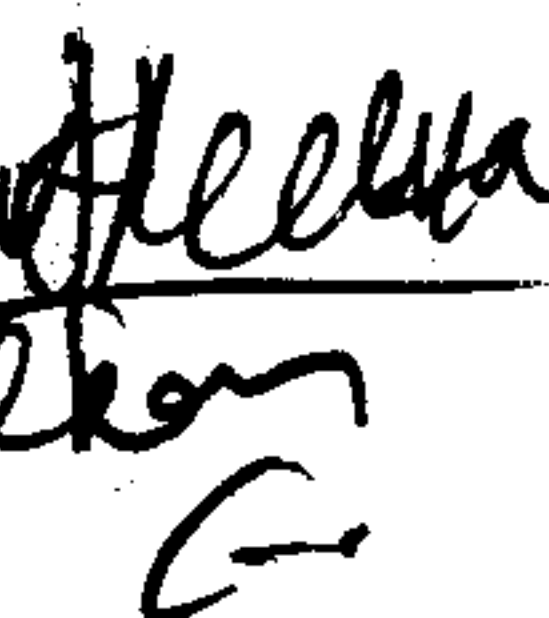


Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017**

Name of the Company: Enercon Gmbh  
V/s.  
Wind World India Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANIP A. GANDHI	ADVOCATE	RES. NO. 2	
2.	MR. VENKATESH DHOND	SR. ADVOCATE	RES. NO. 2 i/b Manilal Kher Ambalal & Co.	
	MR. SHYAM KAPADIA	ADV		
	RASHID BORTWALLA	ADV		
	RANUL JAIN	ADV		
3.	MR. SUDIPTO SARKAR	SR. ADV.	Petitioner	i/b. Bharucha & Partners 
4.	VIVEK A. VASHI	ADV	"	
5.	KANIKA SHARMA	ADV.	"	
6.	SHAHEDA MADRASWALA	ADV.	"	
7.	AMITK THAKORE	SR. ADV	RESP NO. 36 & 37	
8.	SALIL THAKORE	ADV	"	
9.	INDRANIL DESHMUKH	ADV	Respondent No. 3, 35 i/b Cyril Amarchand Mangaldas	
10.	MANASA S.	ADV		
11.	ARJUN GREENIVAS	ADV		
12.	MR. SHYAM MEHTA	Sr. ADV	Proposed Respondent No. 42, 44-52, 54 to 61, 62 to 85	
13.	MR. ROHAN KELKAR	ADV	Respondents 4 to 8, 34	
14.	MR. SAHIL SHAH	ADV.		
15.	PRATIK Y. JASANI	Adv.	R- 82- 84	
16.	ROHAN SHAH	Adv.	R-9 - R32	
17.	NATASHA SUTARIA	Adv	R- 33	Natasha
18.	HARDIK DAVE	Adv	R 38 to R41, 43, 53, 62	
19.	NANDISH THACKAR	Adv.	Proposed Respondents 42, 44 to 52, 61, 62 to 85	

## **ORDER**

Learned Senior Advocate Mr. Sudipto Sarkar with Learned Advocate Mr. Vivek Vashi with Learned Advocate Ms. Kanika Sharma with Learned Advocate Ms. Shaheda Madraswala present for Petitioner.

Learned Senior Advocate Mr. Venkatesh Dhond with Learned Advocate Mr. Shyam Kapadia with Learned Advocate Rashid Boatwalla with Learned Advocate Mr. Anip Gandhi present for Respondent no. 2.

Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Mr. Salil Thakore present for Respondents no. 36 and 37.

Learned Advocate Indranil Deshmukh with Learned Advocate Ms. Manasa S. with Learned Advocate Mr. Arjun Sreenivas present for Respondent no. 3.

Learned Senior Advocate Mr. Shyam Mehta with Learned Advocate Mr. Rohan Kelkar with Learned Advocate Mr. Sahil Shah present for Respondents no. 4 to 8 and 34 and proposed respondents no. 42, 44 to 52, 54 to 61, 62 to 85.

Learned Advocate Mr. Pratik Jashni present for Respondents no. 82 to 84.

Learned Advocate Mr. Rohan Shah present for Respondents no. 9 to 32.

Learned Advocate Ms. Natasha Sutaria present for Respondent no. 33.

Learned Advocate Mr. Hardik Dave present for Respondents no. 38 to 41, 43, 53 and 62.

Learned Advocate Mr. Nandish Thackar present for Proposed Respondents no. 42, 44 to 52, 54 to 61, 62 to 85.

In IA 209/2017 Further affidavit of Respondent no. 2 filed.

In IA 209/2017 Affidavit in sur-rejoinder to the affidavit in rejoinder filed by Respondent no. 2.

In IA 248/2017 limited reply filed by Respondents no. 9 to 32, 33, 34, 35, 38 to 41 and proposed Respondent no. 85.

In IA 249/2017 limited reply filed by Respondents no. 9 to 32, 33, 34, 35, 38 to 41.

Heard arguments of Learned Counsel for Respondents no. 2 and 3 and Learned Counsel for Respondents no. 4 to 8 and 34 and Learned Counsel for Petitioner in TP 206-D/2016, IA 209/2017, IA 248/2017 and IA 249/2017.

Learned Senior Counsel Mr. Shyam Mehta represented that affidavits of Respondents no. 4 to 8, 34, 42, 44 to 52, 54 to 61, 63 to 85 will be filed within a week relating to buy out proposal.

Learned Counsel Mr. Indranil Deshmukh represented that affidavits of Respondents no. 3 and 35 will be filed within a week relating to buy out proposal.

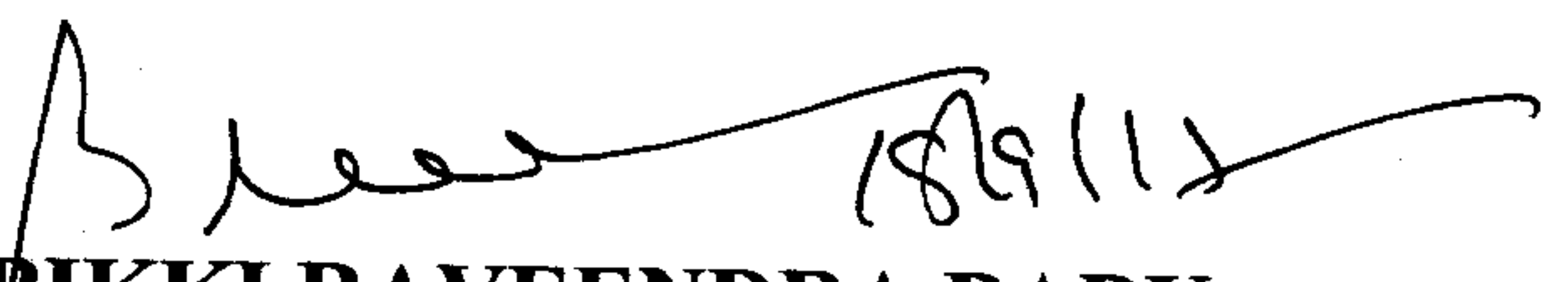
Learned Counsel Ms. Natasha Sutaria represented that affidavits of Respondents no. 33 will be filed within a week relating to buy out proposal.

Learned Counsel Mr. Rohan Shah represented that affidavits of Respondents no. 9 to 32 will be filed within a week relating to buy out proposal.

Learned Counsel Mr. Hardik Dave represented that affidavits of Respondents no. 38 to 41, 43, 53, 62 will be filed within a week relating to buy out proposal.

Applicant in IA 209/2017 shall file page 12 of the application.

For arguments of proposed Respondents and written arguments, if any, list the matter on 12.10.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 18th day of September, 2017.